

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
CP-143(ND)/2013

IN THE MATTER OF:

Rockman Advertising &
Marketing India Pvt. Ltd. & Ors. Applicant/petitioners
Vs.
M/s. Sharp Eye Advertising Pvt. Ltd. Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 15.11.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner: Mr. Brajesh Pandey, Mr. Sakal Bhushan & Mr.
Akash Jandial, Advs.

For the Respondent

ORDER

One last opportunity is granted to respondent to address arguments. We reluctantly accept the request, In view of the peculiar fact and circumstances of the case, the hearing is deferred to 30.11.2018. No further adjournment shall be granted on any ground whatsoever.

List on 30.11.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)